

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 161/98

Monday, this the 16th day of August, 1999.

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

A. Prakash,
Extra Departmental Delivery Agent,
Puthukulangara (B.O),
Velumangadu.

...Applicant

By Advocate Mr G. Sasidharan Chempazhanthiyil.

Vs.

1. Superintendent of Post Office,
South Division, Thiruvananthapuram.
2. Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram.
3. Director General,
Postal Department,
North Division,
Thiruvananthapuram.
4. Union of India rep. by its Secretary,
Ministry of Communication,
New Delhi.

...Respondents

By Advocate Mr P. R. Ramachandra Menon, Addl.CGSC.

The application having been heard on 16.8.99, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-4 in as much as it treats Working Extra Departmental Agents and Employment Exchange nominees as one class in the matter of selection to the post of Extra Departmental Sub Postmaster, Tholicode, to declare that he as a Working Departmental Agent, is entitled to be considered for the post of Extra Departmental Sub Postmaster, Tholicode only with other Working Extra Departmental Agents who applied for the post and to direct the first respondent to make a

selection to the post of Extra Departmental Sub Postmaster, Tholicode from among Working Departmental Agents observing reservation for other Backward Community.

2. When the O.A. was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the first respondent for redressal of his grievance since the issue is already covered by the ruling in O.A. 45/98 of this Bench of the Tribunal. The learned counsel appearing for the respondents submitted that there is no objection in permitting the applicant to submit a representation to the first respondent and to dispose of the said representation in the light of the ruling in O.A. 45/98 of this Bench of the Tribunal, if the ruling therein is applicable to the facts of the case.

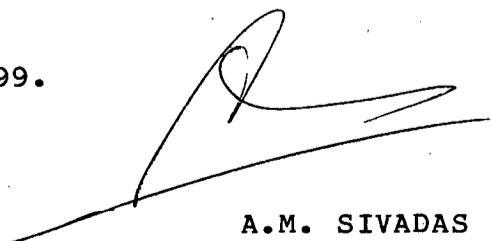
3. Accordingly, the applicant is permitted to submit a representation to the first respondent through proper channel within two weeks from today. If such a representation is received, the first respondent shall consider the same and pass appropriate orders within two months from the date of receipt of the representation. While disposing the representation, the first respondent shall consider whether the ruling in O.A. 45/98 of this Bench of the Tribunal is applicable to the facts of the case.

4. The Original Application is disposed of as above.
No costs.

Dated the 16th of August, 1999.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER